

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 203/MP/2020

Subject : Petition under Regulations 54 and 55 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 for truing up of expenditure approved vide order dated 20.3.2017 in Petition No. 136/MP/2016 for years 2016-19 towards deployment of special security forces (CISF) at Salakati and Bongaigaon Sub-stations in respect of Eastern and North Eastern Region.

Petitioner: : Power Grid Corporation of India Limited (PGCIL)

Respondents : Bihar State Electricity Board and 12 Ors.

Date of Hearing : 6.3.2023

Coram : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P.K. Singh, Member

Parties Present : Shri Zafrul Hasan, PGCIL
Shri Ashish Alankar, PGCIL

Record of Proceedings

The representative of the Petitioner submitted that the instant petition has been filed for truing up of the actual expenditure during the years 2016-17, 2017-18 and 2018-19 towards the deployment of the special security forces in the Salakati and Bongaigaon Sub-stations.

2. The representative of the Petitioner submitted that the Commission vide order dated 20.3.2017 in the Petition No. 136/MP/2016 had approved the actual expenditure in 2015-16 and reimbursement of 85% of projected additional expenditure by the Petitioner for the years 2016-17, 2017-18 and 2018-19 in Salakati and Bongaigaon Sub-stations subject to truing-up. He further submitted that accordingly the instant petition is filed for truing up of the projected expenditure approved for the period 2016-19 and requested to allow the same as claimed in the petition. He also submitted that none of the Respondents have filed any reply in the matter.



3. None of the Respondents were represented.
4. After hearing the representative of the Petitioners, the Commission reserved the order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Joint Chief (Law)

